

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1328

ANSWERED ON:08.03.2007

IOC PIPELINE BETWEEN PANIPAT AND DADRI

Aaron Rashid Shri J.M.;Bhadana Shri Avtar Singh;Mishra Dr. Rajesh Kumar

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether Indian Oil Corporation is laying gas pipeline between Panipat and Dadri in Uttar Pradesh;
- (b) if so, whether the land has been acquired by the IOC;
- (c) if so, the total compensation paid to the land owners;
- (d) whether the Union Government has received representations from the land owners regarding discrepancies in allotment of compensation; and
- (e) if so, the details thereof alongwith the action taken/being taken by the Government thereon ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

- (a): IOCL has decided to lay gas pipeline from Dadri in Uttar Pradesh to Panipat in Haryana.
- (b): IOCL is in the process of acquiring Right of Use (ROU) in land under 'The Petroleum and Mineral Pipelines (Acquisition of Right of User in Land) Act, 1962'. While the process has been completed for the pipeline route falling in the state of Haryana, it is in progress in Uttar Pradesh.
- (c): Compensation for ROU in land will be given to the land-owners before the start of pipeline laying works.
- (d): No, Sir. However, land-owners of Dadri, Ghaziabad and Modinagar tehsils in Uttar Pradesh have objected to less compensation being paid for acquisition of ROU in land and to the restrictions on land-use, during the process of hearing of objections under Section 5 of the Act.
- (e): Under sub-section (4) of Section 10 of the Act, compensation, payable to the landowner or to any other person whose right of enjoyment in that land has been affected in any manner, is calculated at ten percent of the market value of that land on the date of notification under Section 3 (1). Apart from this, under Section 10 (1) of the Act, compensation is also paid for any damage, loss or injury sustained by any person interested in the said land, including for removal of trees or standing crops, for temporary severance of the land, for injury to any other property, whether movable or immovable, and for injury to the earnings of the person. If the amount of compensation is not acceptable to a person, he could make an application to the District Judge under sub-sections (2) and (5) of Section 10 of the Act.